CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

IA No.42/2025 in Petition No.347/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

> Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notices dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Private Limited and

seeing directions against revocation of connectivity.

: ReNew Green Energy Solutions Private Limited (RGESPL) Petitioner

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : 7.05.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, RGESPL

> Shri Vishrov Mukerjee, Advocate, RGESPL Ms. Juhi Senguttuvan, Advocate, RGESPL Ms. Neha Dabral, Advocate, RGESPL Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Ms. Pallavi Singh, Advocate, CTUIL

Shri Swapnil Verma, CTUIL Shri Akshayvat Kislay, CTUIL Shri Lashit Sharma, CTUIL Shri Gajendra Sinh, WRLDC

Record of Proceedings

Learned senior counsel for the Petitioner submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 18.3.2024, CTUIL has verified the physical progress of the Petitioner's 124 MW (76 MW + 48 MW) Wind Power Project and also filed the Site Progress Review Reports. Learned senior counsel further submitted that the Project construction is already completed and is ready for commissioning. However, since CTUIL is treating the connectivity revoked, it is not processing the technical connection details submitted by the Petitioner and providing the requisite Conn 4 and Conn 6 approvals. Learned senior counsel submitted that if the Project is not commissioned prior to 30.6.2025, it will not be eligible to seek the 100% waiver in transmission charges as provided in the Sharing Regulations, 2020, and by way of the Ministry of Power's Order dated 23.11.2021. Accordingly, the Petitioner has moved this IA No.42/2025 seeking an urgent listing of the Petition and direction to CTUIL to process the Conn 4 and Conn 6 approvals, subject to the outcome of the Petition.

- 2. Learned counsel for Respondent, CTUIL, submitted that in the instant application, the Petitioner has inter alia stated that the approval of its technical connections details/Conn 4 is pending with CTUIL since 25.11.2024. However, in respect of the said application, CTUIL had flagged certain issues, and thereafter, the Petitioner filed a fresh application only on 10.4.2025. Further, CTUIL, by an e-mail dated 28.4.2025, has again pointed out the failure on the part of the Petitioner to furnish certain requisite data/ details along with the said application, which are yet to be provided till date. Learned counsel further added that while the connectivity of the Petitioner has already been revoked, CTUIL will proceed to examine the details submitted by the Petitioner for the Conn 4 and Conn 6 approvals, subject to the Petitioner providing such documents. Learned counsel further added that CTUIL will also require approximately a month or so to examine such details/data once submitted by the Petitioner.
- In response, learned senior counsel for the Petitioner submitted that the Petitioner will furnish all the requisite data/details to CTUIL within two weeks.
- 4. After hearing the learned senior counsel for the Petitioner and learned counsel for the Respondent, the Commission observed that since the project is delayed, there is a case for compensation to be paid by the Petitioner. In response, the learned senior counsel for the Petitioner submitted that the Petitioner will comply with the direction of the Commission in this regard. He further submitted that after compliance with the technical requirements, the Petitioner may be permitted to allow the commissioning of its project.
- 5. The Commission directed the CTUIL to apprise the Commission regarding receipt of all requisite data/details from the Petitioner within two weeks, as stated by the Petitioner. Considering the submissions of CTUIL that it will examine the details to be submitted by the Petitioner for the Conn 4 and Conn 6 approvals, subject to the outcome of the Petition, the IA No. 42/2025, having served its purpose, stands disposed of.
- 6. The Petitioner was directed to submit the following information on an affidavit within two weeks:
 - (a) Current status of the 76 MW WPP and 48 MW WPP.
 - (b) The quantum of power and details of procurers/ parties to whom the power from the 100 MW solar project will be supplied.
 - (c) Final successful trial run certificate issued by WRLDC in case of a 100 MW Solar project.
- 7. The matter shall be listed for hearing on 4.6.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)